



Central Administrative Tribunal Jammu Bench, Jammu

TA No.7644/2020
(SWP No. 1484/2008)

Wednesday, this the 5th day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mohd. Ashraf Rather, Age 37 years
S/o Shri Gh. Qadir Rather
R/o Hollan Banihal
District Ramban.

...Applicant

(Mr. Abhinav Jamwal, Advocate Mr. P.N. Goja, Senior
Advocate)

VERSUS

1. State of Jammu and Kashmir
Through Commission-cum-Secretary to Government
Power Development Department
Civil Secretariat, Jammu.
2. Commissioner-cum-Secretary
General Administration Department
Civil Secretariat, Jammu.
3. Executive Engineer, PDD
Sub Transmission Division, Udhampur.
4. Assistant Executive Engineer
Power Development Department
Receiving Station, Banihal.

...Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant states that he was engaged as Switch Board Attendant by the Executive Engineer, Power Development Department (PDD) in the Sub Transmission Division, Udhampur on *ad hoc* basis since 1990. When the respondents were about to terminate his engagement, he filed SWP No. 754/2001 before the Hon'ble High Court of Jammu & Kashmir. Stating that he is being continued on the post but the respondents are not regularising his services, he filed SWP No. 1484/2008 before the Hon'ble High Court, with a prayer to direct the respondents to regularize his services with effect from September, 2001.

2. The SWP has since been transferred to the Tribunal in view of the reorganisation of the State of Jammu & Kashmir and renumbered as TA No. 7644/2020.

3. Today, we heard Mr. Abhinav Jamwal for Mr. P.N. Goja, learned senior counsel for applicant and Mr. Sudesh Magotra, learned Deputy Advocate General.

4. The SWP/TA was filed way back in the year 2008 with a prayer to regularize services of the applicant as Switch Board

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Attendant from September 2001. Except that an interim order was passed by the Hon'ble High Court on 13.06.2003 in SWP No. 754/2001 directing the regularization of his services against the post of Switch Board Attendant, there is no other significance.

5. It is brought to our notice that the services of the applicant were regularized, through an order dated 18.12.2013. Nothing remains to be decided.

6. The T.A. is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

May 5, 2021
/sunil/jyoti/sd/